

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 102/TT/2018 alongwith IA No. 60/IA/2018

Subject : Approval of transmission tariff for 2 x 400 kV bay at Jhanor Gandhar GPS of NTPC Limited which form part of the inter-State transmission system of EPTCL

Date of Hearing : 20.12.2018

Coram : Shri P.K. Pujari, Chairperson
Dr. M. K. Iyer, Member

Petitioner : Essar Power Transmission Company Ltd. (EPTCL)

Respondents : NTPC Limited and 6 Others.

Parties present : Shri Alok Shankar, Advocate, EPTCL
Ms. Shruti Verma, EPTCL
Shri Ravi Shankar, Advocate, MPPMCL
Shri Mukesh Kori, Advocate MPPMCL
Shri Shyam Kumar, NTPC

Record of Proceedings

Learned counsel appearing for MPPMCL made submissions on maintainability of the instant petition, legal sanctity of commercial Agreement dated 11.2.2010 entered into between EPTCL and NTPC, additional capitalization, Interest on Working Capital and depreciation. He further submitted that tariff has to be determined for the transmission system as a whole and tariff cannot be determined for the two bays covered in the instant petition separately.

2. Learned counsel for EPTCL submitted that they have filed all the information sought by the Commission. He submitted that the BG should be released as the transmission charges for the instant two bays are paid directly by CTU to NTPC and as there is no need for payment security for transmission charges. The representative of NTPC submitted that as per the agreement with EPTCL, EPTCL is required to maintain the BG and the same should not be released.

3. Learned counsel for EPTCL sought permission to file Written Submissions in IA No. 60 of 2018 as well as in the main tariff petition as he could not file rejoinder to the reply of MPPMCL. The representative of NTPC also sought permission to file Written Submissions in IA No. 60 of 2018.



4. After hearing, the Commission reserved order in IA No. 60/IA/2018 as well as in main petition and directed EPTCL and NTPC to file their Written Submission by 4.1.2019. The Commission further directed the parties to file their submissions within the specified time and observed that there will be no extension of time.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

